

CHAPTER 9**FINGER IMPRESSIONS; HANDWRITING; FORGED STAMPS
AND CURRENCY AND BANK NOTES****PART A—DOCUMENTS AND PAPERS ON WHICH THUMB
AND FINGER MARKS SHOULD BE AFFIXED.**

1. The Judges having considered the reports submitted from time to time on the working of the system of taking thumb and finger impressions on judicial records as a means of identification of individuals are pleased to direct that such impressions be affixed to the following documents and papers viz:-

Documents on which thumb impressions are to be affixed.

- (1) Petitions;
- (2) Entries in Petition-writers' Registers;
- (3) Statements and confessions by accused persons;
- (4) Statements by persons against their own interests;
- (5) Compromises;
- (6) References to arbitration;
- (7) Withdrawals of suits under Order XXIII, Rule 1, Civil Procedure Code, 1908, and of complaints under section 248, Criminal Procedure Code;
- (8) Security bonds;
- (9) Receipts filed in Court.

2. For taking thumb and finger impressions the following appliances are required :-

Appliances required and mode of taking impressions.

- (1) A tin slab.
- (2) Printer's ink.
- (3) A rubber roller (to spread the ink).

A very small quantity of printer's ink should be poured on the slab and spread thereon with the rubber roller till it forms into a very thin film. The bulbs of the thumb and all the fingers of one hand after being carefully wiped should be laid lightly over the inky film and then impressed on the paper.

Further directions.

3. The film once spread is sufficient for taking a large number of impressions at a time but should the ink become too thick a drop or two of common sweet oil may be added and rubbed over again with the rubber roller. The tin slab should be properly cleaned every day before the ink is poured on it.

Appliances required for reading impressions.

4. For reading impressions the following appliances are required :-

- (1) A pointer.
- (2) A reading glass.
- (3) A pocket lens.

(2) and (3) need only be kept by District Judges and District Magistrates.

Henry's treatise on impressions.

5. A Manual on the classification and uses of finger prints by Mr. E.R. Henry has been circulated to all Sessions Judges, District Magistrates and District Judges in the Punjab. It contains full instructions for taking impressions.

Petition writers to obtain proper apparatus and apply proper impressions.

6. District Judges should make a point of seeing that Petition writers obtain proper apparatus and apply proper impressions to petitions and on their registers.

7. Appellate Courts are requested to see that a subordinate Courts comply with these instructions.

Appellate Courts to see that these instructions are followed.

8. Persons responsible for affixing thumb and finger impressions on documents which bear receipt or Court-fee stamps should be careful to take such impressions on the actual document itself in a place where the paper is clean and free from writing or other marks, and not on the stamp.

Impressions should be affixed on a documents on a space not occupied by the stamp.